

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO.1458/2004

New Delhi, this the 12th day of July, 2004

HON'BLE MR. SARWESHWAR JHA, MEMBER (A)

1. Smt. Kuldeep Kaur,
W/o Late Shri Mohinder Singh,
Quater No. 135/9,
DCM Railway Colony,
Delhi - 110 006
2. Shri Surender Singh,
S/o Late Shri Mohinder Singh,
Quarter No 135/9,
DCM Railway Colony,
Delhi - 110 006
3. Ms Darshan Kaur,
D/o Late Shri Mohinder Singh,
Quarter No. 135/9,
DCM Railway Colony,
Delhi - 110 006

.... Applicants

(By Advocate : Shri P.S. Mahendru)

Versus

- 1 Union of India Through
General Manager,
Northern Railway,
Baroda House,
New Delhi - 110 001
2. The D.S.E/Estate,
Office of Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi - 110 055

,..... Respondents

(By Advocate : Shri R.L. Dhawan)

O R D E R (ORAL)


At the very outset, it has been pointed out by the learned counsel for official respondents that this Tribunal has no jurisdiction in the matter, as the applicants have filed this OA against the orders of the learned Estate Officer, Northern Railway, DRM's Office, New Delhi, which has been passed under the Public Premises (Eviction of Unauthorized Occupants) Act, 1971 and also against the



orders of the Learned Court of Distt. Judge, Tis Hazari, Delhi, in which the appeal filed by the applicants against the orders of the Estate Officer as referred to hereinabove has been dismissed.

2. The learned counsel for the respondents has referred to the decisions of the Hon'ble Supreme Court in Union of India vs. Rasila Ram & Ors in Civil Appeals No. 1301-04 of 1990 decided on the 6th September, 2000 as reported in JT 2000 (10) 503, in which, among other things, it has been held that the Administrative Tribunal possesses no power under this Act to deal with matters relating to eviction of unauthorised occupants of quarters.

3. Under these circumstances and in view of the fact that the reliefs as prayed for by the applicants relate to quashing of the orders of the learned authorities as referred to hereinabove, this OA is dismissed for want of jurisdiction in the matter.


(SARWESHWAR JHA)
Member (A)

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